

3      **B.K.Sahoo Vrs. UOI**

**Admission Sl. No. 7**  
**O.A. No. 961 of 2013**  
Order dated: 14.02.2014

**CORAM**

**HON'BLE SHRI A. K. PATNAIK, MEMBER (JUDL.)**  
**HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

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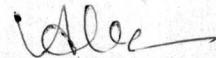
Heard Mr. P.Dutta, Ld. Counsel for the applicant, and Mr. S.K.Patra, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

Mr. Patra, Ld. ACGSC, at the outset, vehemently opposed the very maintainability of this O.A. on the ground that neither the order passed by this Tribunal in earlier O.A. has been filed nor the impugned order has been challenged. He further submitted that the O.A. is grossly barred by limitation.

In view of the above submission made by Mr. Patra, Mr. Dutta, Ld. Counsel for the applicant, seeks to withdraw this O.A. with liberty to file a fresh O.A., if so advised.

Accordingly, the O.A. is disposed of being withdrawn.

  
MEMBER(Admn.)

  
MEMBER(Judl.)

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